

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 152/GT/2015**

Subject : Petition for truing-up of tariff for the period 2011-14 and determination of tariff for the period 2014-19 in respect of 1050 MW unit of Maithon Power Limited.

Petitioner : Maithon Power Limited

Respondents : Tata Power Delhi Distribution Limited and 4 others

Date of hearing : **6.10.2016**

Coram : Shri Gireesh. B. Pradhan, Chairperson  
Shri A.K.Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K Iyer, Member

Parties present : Shri Vishal Anand, Advocate, MPL  
Shri Pradip Roy, MPL  
Shri D.K. Gangwal, MPL  
Shri M.S. Rahman, MPL  
Shri Aveek Chaterjee, MPL  
Shri Shubhayu Sanyal, MPL  
Ms. Molshree Bhatnagar, Advocate, WBSEDCL

**Record of Proceedings**

During the hearing, the learned counsel for the respondent, WBSEDCL prayed for adjournment of the hearing on the ground that additional grounds have been raised by the petitioner in its rejoinder which needs to be examined before submissions are made. The learned counsel for the petitioner objected to the above and clarified that no additional grounds have been raised in the rejoinder and the submission made in the petition have only been reiterated in the rejoinder.

2. The Commission after hearing the parties adjourned the hearing. The Commission however directed the petitioner to furnish the "as billed" GCV of coal received during January 2014, February 2014 and March, 2014 on affidavit, or before 20.10.2016 with copy to respondents.

3. Petition shall be listed for hearing on 3.11.2016. No extension of time shall be granted for any reason.

By Order of the Commission

**Sd/-**  
(T. Rout)  
Chief (Legal)

